

Directorate of Enforcement vs. C.C. Thampi  
ECIR HQ/03/2017

30.09.2020

Present: None.

An application in the form of compliance statement has been filed on behalf of the accused/applicant C.C. Thampi on the official e-mail of this court. By this application applicant informs the court regarding his arrival in India on 29.09.2020. As per order dated 29.06.2020 passed by Sh.Arvind Kumar, Special Judge (CBI), accused/applicant was allowed to travel abroad for a period of three months with one of the conditions that he shall inform the court about his arrival in India within 24 hours. Application is accompanied by copies of passport and visa of the applicant.

Same is taken on record.

**SHAILENDER MALIK**

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Date: 2020.09.30 15:39:06 +05'30'

(Shailender Malik)  
Special Judge (PC Act), CBI  
Rouse Avenue Courts, New Delhi  
30.09.2020

CBI Vs Dr. S.P. Gautam & Ors.  
CC No. 25/19 & CIS No. 241/19  
RC DAI2012A0038 ACB  
U/s 120B r/w 420, 468,471 IPC  
& Sec. 13(2) r/w 13(1)(d) PC Act.

30.09.2020

Present: Sh. Lalit Mohan, learned PP for CBI.

Sh. Manish Tiwari, learned counsel for applicant accused Navneet Bhutani with applicant in person.

This matter has been taken up today through video conference.

This is an application moved on behalf of applicant Navneet Bhutani (accused no. 3) seeking clarification/modification of order dated 22.05.2020 passed by the undersigned when an application was moved on behalf of applicant seeking for renewal of the passport no. Z4430725 which was scheduled to be expired on 11.7.2020. This court allowed that application however certain specific directions were left to be given regarding the renewal period of passport.

Learned counsel for the applicant has pointed out that in another case NCR No. 07/2018 of PS Neb Sarai applicant filed a petition being Criminal MC No. 1613 of 2020 which was disposed of by the Hon'ble High Court on 19.8.2020 wherein specific directions were given to passport authority to revalidate the passport of the petitioner for a period of five years.

Keeping in view such directions already given by the Hon'ble High Court in respect of the applicant in another proceedings, order of this court is being modified to the extent that directions are given to regional passport authority for renewal of the passport of applicant for a period of five years as per rules.

With these modifications application stands disposed off.

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(Shailender Malik)  
Special Judge (PC Act) CBI  
Rouse Avenue Courts, New Delhi  
30.09.2020